

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.3670/2013

New Delhi this the 9<sup>th</sup> day of March, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)**  
**Hon'ble Mr. P.K. Basu, Member (A)**

1. Netram S/o Sh.Chokha Ram,  
R/o Chothmal House, H.No.444,  
Behind Badi Majid Khatipura Road,  
Hasanpura, Jaipur (Rajasthan)-302006.
2. Banwari Lal S/o Sh.Bhagirath Mal,  
R/o Chothmal House, Gandi Kiryana Store,  
H.No.444, Khatipura Road,  
Hasanpura, Jaipur (Rajasthan)-302006.
3. Man Singh S/o Sh.Devi Singh,  
R/o Vill. & Post Tithyari, Tehsil Kishannagar,  
Distt. Ajmer, (Rajasthan).
4. Tikam Singh S/o Sh.Ganesh Ji,  
Working as Parcel Porter,  
North Western Railway, Jaipur.
5. Latesh Kumar S/o Sh. Ram Lal,  
Working as Parcel Porter,  
North Western Railway, Jaipur.
6. Lakhan Kumar S/o Sh.Hanuman Prasad,  
Working as Parcel Porter,  
North Western Railway, Jaipur.
7. Yashwant Kumar Sharma  
S/o Sh.Rameshwar Prasad,  
Working as Parcel Porter,  
North Western Railway, Jaipur.
8. Rahish Khan S/o Sh. Kajol Khan,  
Working as Parcel Porter,  
North Western Railway, Jaipur. ....Applicants.

(All are parcel porters who have worked under Contractor at North-Western Railway, Jaipur Division under Sh.Umesh Paliwal, Contractor, Railway Pacell Lease Holder, 246, Kamla Market, Asaf Ali Road, Delhi.

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through the General Manager, North Western Railway, Jaipur.
2. The Divisional Railway Manager, North Western Railway, Jaipur.
3. The Railway Board, Through the Director Freight Marketing, Rail Bhawan, New Delhi. ...Respondents.

(By Advocate: Shri Shailendra Tiwary)

**ORDER (ORAL)**

**By Mr.V.Ajay Kumar, Member (J):**

Heard both sides.

2. When the matter is taken up for hearing, learned counsel for the applicants submits that he is pressing relief at Para 8 (ii) only and not pressing the other reliefs and the applicants would be satisfied, if a direction is issued to the respondents to consider their cases in accordance with Annexure A-1 Circular dated 25.11.2011 and extend the benefits conferred thereunder to them.

3. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the cases of the applicants in terms of Annexure A-1 Circular dated 25.11.2011, if the same is applicable to the applicants, and extend the benefits conferred thereunder or otherwise shall pass appropriate speaking and reasoned order, in accordance with law, within a period of 90 days from the date of receipt of a copy of this order. No costs.

**(P.K.Basu)**  
**Member (A)**

**(V.Ajay Kumar)**  
**Member (J)**

/kdr/

(4)

(OA No.3070/2013)

Heard both sides.

2. The applicants, who were casual labour with temporary status under the respondents, filed the present OA seeking the following reliefs:

3. When the matter is taken up for hearing, learned counsel for the respondents while drawing our attention to the counter and the affidavit filed by them submits that all the applicants have been regularized and hence the OA has become infructuous. Learned counsel for the applicants has not denied the said fact of regularization of the services of the applicants.

4. In the circumstances, the OA is disposed of as no further order is necessary. However, the applicants are at liberty to avail remedy in accordance with law, if they are still having any other grievances. No costs.

Heard both sides.

2. When the matter is taken up for hearing, learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to consider their cases in accordance with the Annexure A-1 Circular dated 25.11.2011 and extend the benefit conferred thereunder to them.

3. In the circumstance, the OA is disposed of without going into the merits of the case by directing the respondents to consider the cases of the applicants in terms of Annexure A-1 Circular dated 25.11.2011 if the same is applicable to the applicants, the same benefits conferred thereunder may be extended to them or otherwise the respondents shall pass appropriate speaking and reasoned order thereon in accordance with law within a period of 90 days from the date of receipt of a copy of this order. No costs.

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.1548/2013

New Delhi this the 9<sup>th</sup> day of March, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K. Basu, Member (A)**

(By Advocate: Shri V.P.S.Tyagi)

Versus

(By Advocate: Shri Hilal Haider)

**ORDER (ORAL)**

**By Mr.V.Ajay Kumar, Member (J):**

Heard both sides.

2. The applicants, who were casual labour with temporary status under the respondents, filed the present OA seeking the following reliefs:

3. When the matter is taken up for hearing, learned counsel for the respondents while drawing our attention to the counter and the affidavit filed by them submits that all the applicants have been regularized and hence the OA has become infructuous. Learned counsel for the applicants has not denied the said fact of regularization of the services of the applicants.

4. In the circumstances, the OA is disposed of as no further order is necessary. However, the applicants are at liberty to avail remedy in accordance with law, if they are still having any other grievances. No costs.

(7)

(OA No.3070/2013)

**(P.K.Basu)**  
**Member (A)**

**(V.Ajay Kumar)**  
**Member (J)**

/kdr/